

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO- 331
ANSWERED ON 27/11/2024

KOVVADA NUCLEAR POWER PLANT

331. SHRI SRIBHARAT MATHUKUMILLI

Will the PRIME MINISTER be pleased to state:-

- (a) the current status of the Kovvada Nuclear Power Plant in Andhra Pradesh including recent milestones achieved in the project;
- (b) the total land acquired for the Kovvada Nuclear Power Plant and the timeline for the completion of land acquisition along with the amount of land mutated and transferred to NPCIL;
- (c) the number of Project Displaced Families (PDFs) identified and the steps taken for their rehabilitation under the R&R package;
- (d) the component-wise details of the R&R package including compensation, housing, and livelihood support along with their current status and expected completion timeline for each component of the package; and
- (e) the funds allocated and utilized for the R&R package till date along with the details of remaining budgetary needs?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) Following is the present status of Kovvada project:
- Land acquisition for the main plant area has been completed.
 - Pre-project activities such as Preliminary Geotechnical investigations, Geological and seismo-tectonic studies are completed.
 - Construction of boundary wall (13KM), establishment of 6 Micro earthquake stations and establishment of one Meteorological monitoring lab are in progress.
 - Discussions with Westinghouse Electric Company (WEC), USA, are in progress to arrive at a viable project proposal for implementation of 6 units of AP 1000 reactors at Kovvada. WEC is yet to submit a Techno-Commercial Offer (TCO) for the same.

- (b) Land for the main plant area for Kovvada Nuclear Power Plant of 2079.66 acres has been acquired and mutated in the name of NPCIL. 190.7 acres of land has been acquired for R&R colony. Land for employees' township is identified by district administration.
- (c) A total of 1865 PDFs are identified by the district administration. Cash entitlements are disbursed to 1848 nos. of PDFs as on date. For R&R colony construction, 190.7 acres of land is acquired and amenities to be provided are being finalized in coordination with state government. Construction of colony will be taken up once the amenities are finalised.
- (d) NPCIL has transferred Rs. 506.95 crore to the district administration towards land acquisition and R&R Package for the main plant area, and Rs. 77.234 crore for land acquisition of R&R colony. R&R cash entitlements have been paid to PDFs by the district administration. Construction of R&R colony will be taken up after finalization of amenities. It is expected that the colony construction will take around 2 years after award of work for the same. Amenities to support livelihood are also considered in draft master plan of the R&R colony along with amenities mentioned in RFCTLARR-Act 2013.
- (e) So far a total of Rs. 584.184 crore has been incurred for land acquisition and R&R (Rs. 506.95 crore for main plant land + Rs. 77.234 crore for R&R colony land). The balance requirement of approximately Rs. 882.93 crore (for construction of R&R colony & other pre-project activities) is approved by the Government of India.
